

(11)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1418/1996

Dated: 11th December, 1996

Between:

Dandasi Basavayya
Khalasi Helper

... Applicant

and

Divisional Regional Manager,
S.E. Railway,
Visakhapatnam.

... Respondent

Mr. K.R.Srinivas

... Counsel for the applicant

Mr. N.R.Devaraj, SCGSC

... Counsel for Respondent

CORAM

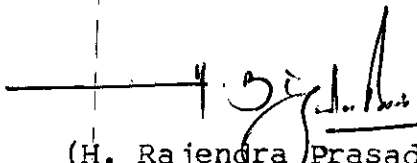
HON'BLE SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

O R D E R

Oral Order (per Hon'ble Shri H. Rajendra Prasad, Member (Adm.))

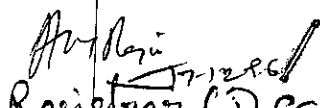
Heard Shri Srinivas for the applicant and Shri
N.R. Devaraj, Sr. Standing Counsel for the respondent.

After hearing both the learned counsels, it is
considered sufficient to direct the respondents to dispose of
the representation submitted by the applicant on 26.9.95 (Ann.A2)
in terms of the judgement dated 2.11.94 in OA 940/92, and as
duly reiterated by the respondents themselves in the re-instatement
order. This should be done within three months from the date of
receipt of this order. Thus the OA is disposed of at the admission
stage.


(H. Rajendra Prasad)
Member (Admn.)

11th December, 1996

VM


Deputy Registrar (D) cc.

O.A.1418/96

To

1. The Divisional Regional Manager,
SE Rly, Visakhapatnam.
2. One copy to Mr.K.R.Srinivas, Advocate, CA^I.Hyd.
3. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
4. One copy to Library, CAT.Hyd.
5. One copy to Hon'ble Mr.H.Rajendra Prasad, Member(Admn)CAT.Hyd.
6. One spare copy.

pvm

(13)
31/12/96
TYPED BY

I COURT

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE M.G. CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 11-12-1999

~~ORDER / JUDGMENT~~

M.A./R.A/C.A. No.

in

O.A. No.

1418/96

T.A. No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions

~~Dismissed.~~

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm.

